THE APPROPRIATION (No. 4) BILL 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE वित्त मंत्रालय में राज्य मंत्री (SHRI K. R. GANESH) : Sir, I move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill arises out of the Supplementary Demands for Grants of Rs. 19,901.05 lakhs voted by the Lok Sabha on the 14th December, 1971, and an expenditure of Rs. 5.66 lakhs charged on the Consolidated Fund of India. A detailed Supplementary Demands statement was laid before the House on the 6th December, 1971. Sir, as full explanations have already been given in that statement, I would not take the time of the House.

Sir, I move.

The question was proposed.

SHRI T. V. ANANDAN (Tamil Nadu) : Mr. Deputy Chairman, Sir, this Appropriation Bill has been introduced to authorise payment of certain further sums out of the Consolidated Fund of India for various departments of the Government. Sir, I shall first take up the Defence Department. The Defence personnel to-day are doing a heroic service to the nation. The entire country is behind them. And for them, the retirement benefits under the existing statutes are not enough at all. When they are making sacrifices at the border in the war, we sit here in Parliament and discuss things very peacefully. For this we owe much to them and the Members of Parliament should enact such laws which would see that the Defence people are always granted extra benefits for the sacrifices which they make to defend the country and the honour of the nation. Sir, when we travel in the trains, we come across many Defence personnel who represent to us that many drawbacks are there in their service conditions. Sir, it goes without saying that it should be the duty of any Government to come forward and settle their problems and satisfy them. The Defence personnel also complain that they do not have residential accommodation. We are, many of us,—why should I say only Members of Parliament, but the society and the country—are enjoying life, are enjoying all the rights, while the personnel of the Defence department do not enjoy anything, they do not enjoy equal rights although they sacrifice their precious lives. Therefore, the Government of India, especially the Finance Ministry which sanctions the finances, should take into consideration all these retirement benefits and provide quarters to the Defence personnel wherever they go.

Then coming to the Finance Ministry, it is strange that although there are so many services in the country today which abide by the rules and regulations framed by the Finance Ministry, those rules and regulations do not apply equally to all. When the Finance Ministry frames rules, those rules should be made applicable equally to all the services. Here I come to the railways where railwaymen are working in the various corners of the country. When house rent allowance and city compensatory allowance are granted to the Central Government employees, the rules are framed by the Finance Ministry. But in the case of the railways the railwaymen are not granted house rent allowance while I know the personnel of the Postal and Telegraph Departments which are also part and parcel of the Central Government do enjoy house rent allowance. The Defence personnel on the civil side enjoy house rent allowance. But the railway employees who are also working under similar conditions and with similar qualifications do not get these allowances. When representations are made, the Railway Minister simply answers that his Ministry is governed by the rules of the Finance Ministry. When those rules are made by the Finance Ministry on behalf of the entire Government of India, do not the Central Government employees expect that those rules should equally and equitably apply to all types of personnel? This I think the Finance Ministry should take note of. And I think I have also written a letter to the Finance Minister in this respect.

Coming now to the Labour and Employment Ministry, although it is the most important Ministry in the Government of India, it does not have such value and

pression in the Cabinet. Whatever the Labour Ministry may decide, the Cabinet does not agree with it. I say the working class is the backbone of the civilisation and progress of any country. Therefore, I think the Labour and Employment portfolio should be taken up by the Prime Minister herself because the Prime Minister has decided to solve the unemployment problem. As things stand, the Government of India or the Cabinet does not agree to any proposition brought by the Labour and Employment Ministry. Therefore, the Labour and Employment Ministry becomes a secondary Ministry. Unless and until it is given a prominent place in this country, I think there is no good its functioning. This Ministry has no credit in the Cabinet. I know it pretty well because I am a member of the Consultative Committee. Many a good advice and suggestion has been placed before the Labour and Employment Ministry, but the Cabinet does not agree. The poor Mr. Khadilkar comes and says, "What can I do? The Cabinet does not agree."

SHRI N. R. MUNISWAMY (Tamil Nadu) : He should get Cabinet rank.

SHRI T. V. ANANDAN : Yes, Cabinet rank at least must be given to him.

Why I say all this is I am wedded to democracy. This is the greatest democracy in the world. International eyes are diverted to this democracy. Many forces in the world want this democracy to be abolished, they want that this should not succeed. And if the working classes are not cared for or if interest is not taken on their behalf, what happens? If the working classes make up their mind, there will be a revolution. What is happening in the world today? Fifteen crores of people started an ideology fifty years ago and that ideology has now covered about 130 crores of people in the world. Is it impossible for that ideology to overtake the working classes in this country? Therefore, I am cautioning the Government I am warning the Government, that they should attach more importance to the working classes if they desire that democracy should succeed and prove a success in this country.

Then let us come to the Steel Ministry. Everywhere there is criticism of the Steel Ministry. About Rs. 1300 crores of the public exchequer are invested in the Steel Ministry. But it has not come up to the expectations. The rated capacity has not so far been achieved. Wherever there is criticism, if anybody criticises the public sector, immediately the Government of India comes and says, "Oh, the Opposition is not for socialism." But is this the way of socialism, investing Rs. 1300 crores of the public funds and not getting an equal dividend out of that investment? Therefore, I say this Steel Ministry should now back up...

AN HON. MEMBER : Pack up?

SHRI T. V. ANANDAN : In a democracy there is no packing up of any Ministry.

Once upon a time there was a decision —it is a well known fact to every political Party—to post IAS officers in all public sector undertakings. These IAS officers who knew not about the technicalities of the industry were put in the hierarchy. Even small problems could not be solved for years together because these IAS officers were technically not qualified to hold those posts. Now after Shri Kumaramangalam has taken over charge, I think there have been drastic changes for the good of the country. If the Steel and Mines Ministry do their best, I think the country can greatly benefit and expect more from them. This industry should reach their rated capacity. But there is politics in the steel industry also. But I think everything is being done now so that the Steel and Mines industry will come up to the expectation.

Now I come to shipping and transport. In this connection I want to say that in Tamil Nadu, some ten years ago, there was a scheme called Sethusamudram project for connecting Arabian Sea with the Bay of Bengal in order to solve the problem of shipping in that area. Instead of covering about 400 miles, they wanted to connect the two seas within 37 miles. I think that project has been shelved now. First it was said that it will be included in the Third Five Year Plan. Sometime later it was said that it will be in the Fourth Plan. Now the

[T. V. Anandan]

Fourth Plan is coming to an end and nothing in this direction has been done. Initially they have spent about Rs. 10 to 12 lakhs on this. Is it not waste of public funds? After spending so much amount on survey work, finally it has not been included in the Plan. In Tamil Nadu there is a district called Ramnad. It is a very, very backward district. If this project is sanctioned, it will not only enhance the revenue of the country, but it will also provide jobs to the jobless population of Ramnad district. I think the Finance Ministry is always coming in the way of the progress of our country by not granting money wherever it is necessary. Unemployment in this country must be solved. How to solve it? It can be solved by the Finance Ministry by granting funds. They cannot say that they do not have funds. If that problem is not solved, our democracy will go to rut. We must see that our democracy succeeds. If it has to succeed, our working class must be in a position to lead a contented life in the country and the unemployment problem must be solved.

श्री जगदम्बी प्रसाद यादव (बिहार): माननीय उपाध्यक्ष महोदय, यह ऐप्रोप्रिएशन बिल ऐसे अवसर पर आया है जब कि हमारा देश एक युद्ध से गुजर रहा है। आजकल जब हम परिस्थिति का अवलोकन करते हैं तो वह परिस्थिति और गंभीरतर दिखाई देती है। आज हम पागल याह्या खां के चलते युद्ध में नहीं हैं बल्कि उस पागल याह्या खां के पीछे अमरीकी राष्ट्रपति निक्सन पागल हो कर पड़ा हुआ है जिसका सेविंथ फ्लीट हमारे सागर में पहुंच चुका है। श्रीमन्, मैं भारत सरकार से कहना चाहता हूं कि इसी अमरीका ने पाकिस्तान को सेबर जेट दिए, लेकिन जब युद्ध हुआ तो हमारे हवाबाजों ने अपनी करामात दिखाई। इसी प्रकार अमरीका ने पाकिस्तान को पैटन टैंक दिए, लेकिन युद्ध में हमारे नौजवानों ने अपनी करामात दिखाई। आज पाकिस्तान के पास नेवी नहीं है जिस में हमारे नेवी के जवानों को अपनी करामात के आजमाइश करने का मौका मिले, लेकिन आज यह सेविंथ फ्लीट आया है और मुझे विश्वास है कि एक तो अमरीका कोई पागलपन नहीं करेगा, लेकिन अगर अमरीका कोई पागलपन करता है तो हमारा जो 55 कोटि का देश है वह अपने सैनिकों और अपने जवानों के पीछे है और अमरीका को अपने इस सेविंथ फ्लीट का मजा इस हिन्दुस्तान में चखाना पड़ेगा। इसलिए इस अवसर पर हिन्दुस्तान की सारी जनता, हिन्दुस्तान के सारे लोग अपने देश की सरकार के साथ है और अपने सैनिक जवानों के साथ है और उन की आवश्यकता की पूर्ति के लिए, उन को जो भी आवश्यकता हो उस के लिए हम सरकार के हर कदम से कदम मिला कर चलने का केवल आश्वासन ही नही देते बल्कि चलते रहने के लिए तैयार भी है।

श्रीमन्, जहां तक युद्ध की बात है, मैं सरकार से एक बात का आग्रह और करना चाहता हूं। बंगला देश बिना आजाद हुए हम सेकिंड ताशकन्द की बात नहीं करेंगे। साथ ही साथ हम काश्मीर का जो एक तिहाई भाग अभी पाकिस्तान दबाये हुए है जब तक उस भाग को हम अपने कब्जे में नही कर लेते। या कच्छ का जो भाग हम ने पहले पाकिस्तान को सौंप दिया है जब तक उस को हम लौटा नही लेते तब तक उनके लिए हुए भाग को भी हम किसी टेबिल पर बैठ कर राजनीति की बातो में आ कर वापस नही करेंगे। चूंकि सरकार ने आश्वासन दिया है कि दूसरा ताशकन्द नहीं दोहराया जाएगा, यह तो ठीक है, लेकिन सरदार स्वर्ण सिंह जी ने अमरीका में जो भाषण दिए हैं उन से कुछ शंका पैदा होती है। जो उन्होंने क्राइटेरियन रखें है वे ठीक नही है। हमें कहना पड़ेगा कि काश्मीर का जो एक तिहाई भाग आज भी पाकिस्तान दबाये बैठा है उस को हम छुड़ा कर रहेंगे और जब तक हम उस को नहीं छुड़ा लेते तब तक हम किसी तरह भी सेकिंड ताशकन्द की या युद्ध स्थगन की बात नहीं कर सकते। ब्रिटेन का रेजोल्यूशन है,

हमारे हिन्दुस्तान का भी एक रेज़ोल्यूशन है और हम ने पार्लियामेंट में भी शपथ ली है और इस लिए हम को अपने पुराने स्टैंड पर ही डटे रहना चाहिए। इस लिए मैं इस युद्ध के सम्बन्ध में एक बात कहना चाहता हूं। आज हमारे सैनिक जो सचमुच देश के लिए अपनी जान पर खेलते हैं अपनी जान दे कर देश के लिए लड़ रहे हैं और ऐसी परिस्थिति में हमारा भी कर्त्तव्य है कि हम उन के लिए सहानुभूति से विचार करें। आज दिल्ली में एक चपरासी को 200 रुपए वेतन दिया जाता है, लेकिन सेना में एक सैनिक को सवा सौ या डेढ़ सौ रुपए वेतन दिया जाता है। श्रीमन्, वेतन के साथ साथ उन की पेंशन का सवाल भी गम्भीर है। पेंशन की भी उन को कोई सुविधा नहीं है और जो उन को पेंशन दी जाती है वह कभी कभी उन को दो, चार या पांच साल के बाद मिलना शुरू होती है और उस के लिए उन को बहुत दौड़ना पड़ता है। तो जिस मुस्तैदी से और जिस बहादुरी से वे अपने जीवन को अपने देश की रक्षा के लिए लगा देते है उसी भावना मे हम उनको पेंशन और वेतन की सुविधा दें। मै सरकार से इस सम्बन्ध में पुरजोर अनुरोध करूंगा कि सरकार इस ओर आज तक ठीक से ध्यान नहीं दे पायी है। मै केन्द्रीय सरकार और राज्य सरकारों से भी आग्रह करूंगा कि बलिदान होने वाले सैनिकों को अपने राज्य में जमीन और दूसरी सुविधायें वे दें जिस से बलिदान होने वाले सैनिकों में विश्वास रहे और वे पूरे अरमान के साथ अपना जीवन देश के लिए बलिदान कर सकें। जहां तक स्टेट के ग्रान्ट की बात है मैं अपने माननीय मन्त्री महोदय से आग्रह करूंगा कि बहुत से स्टेट पिछड़े हैं। उन के लिए बहुत बार कमीशन भी बैठे है, लेकिन उस के बाद भी पिछड़े स्टेट्स की समस्याओं का निदान नहीं हो पाया है। उदाहरणस्वरूप, बिहार को ले लीजिए। वहां वर्षा और बाढ़ के कारण सारी जनता पीड़ित है और वहां की हालत सुधारने के लिए हम को जो मदद केन्द्रीय सरकार से चाहिए थी वह उसे प्राप्त नहीं हो सकी है। अरबों अरब रुपए का सामान वहां बाढ़ और वर्षा के कारण बर्बाद हो गया। लाखों मकान वहां नष्ट हो गए, किसानों के आधे से अधिक मवेशी मारे गए और आज भी वह वहां ठंड से सिकुड़ रहा है और वह अपने मकान भी नहीं बना पा रहा है। तो बिहार वर्षा और बाढ़ दोनों से पीड़ित है और इसलिए केन्द्र को बिहार की ओर विशेष ध्यान देने की आवश्यकता है।

जहां तक सड़कों की बात है, मैं सरकार से आग्रह करना चाहता हूं कि इस असामयिक वर्षा और बाढ़ के कारण सम्पूर्ण देश की सड़कें खराब हो गयी हैं लेकिन बिहार की सड़कें बहुत खराब हुई हैं और उस के साथ साथ नेशनल हाईवे भी टूट गए है। कई जगहों पर वहां 8, 10 मील का हिस्सा ऐसा है जो रोड लेविल से नीचे है। जिस लेविल पर रोड होनी चाहिए वह रोड उस लेविल से 3 से 6 फुट तक नीची है। यह नेशनल हाई वे 31 की बात मैं कर रहा हूं। सरकार ने बताया था कि उस की सेफ्टी के लिए पैरापेटिंग होनी चाहिए लेकिन यह आज तक नहीं हुई है और इसलिए वह रोड जो सचमुच सुरक्षा की दृष्टि से सुरक्षा का एक बहुत आवश्यक अंग है वह अरक्षित है और यदि सरकार उस की सुरक्षा की व्यवस्था नहीं करेगी तो उस के टूटने की भविष्य में भी संभावना बनी रहेगी। और उस के साथ साथ रेल लाइन भी टूटती है। तो इसलिए मेरा आग्रह है कि सरकार को इस ओर ध्यान देना चाहिए और बिहार स्टेट की अन्य जो दूसरी रोड्स है वे वर्षा के कारण चार, पांच महीने से बहुत ज्यादा खराब है। बिहार राज्य की स्थिति ऐसी नहीं है कि वह अपनी आय के साधनों से ही उन का सुधार कर सके इसलिए केन्द्र को उसे इस के लिए विशेष मदद करनी चाहिए।

[श्री जगदम्बी प्रसाद यादव]

जहां तक शिपिंग की बात है, मैंने सरकार से बार बार आग्रह किया है कि 1300 मील लम्बा गंगा नदी का बहाव है । उस में शिपिंग का काम थोड़े से एरिया में शुरू किया गया है । सरकार ने कहा था कि फारक्का बैराज जब बन जाएगा तो शिपिंग का काम गंगा नदी में प्रारम्भ हो जाएगा । इसमें सम्पूर्ण नदी पर नौवहन काम आरम्भ हो जहां तक शिपिंग की बात है आज हिन्दुस्तान का तीन हिस्सा समुद्र से घिरा हुआ है और इसलिए भारत में शिपिंग का काम अधिक प्रगति से होना चाहिए। आज हमारे समुद्र में अमरीका का सेविंथ फ्लीट घुसा हुआ है । अगर हम समुद्र के मुकाबले में पहले से अपनी तैयारी किए होते तो इस सैविंथ फ्लीट की या किसी दूसरे फ्लीट की हम को कोई शंका नहीं रहती । जितना शिपिंग के डवलपमेंट का काम हमारी नदियों और समुद्र में होना चाहिए था वह नही हुआ है और इसलिए मैं चाहता हूं कि शिपिंग के डवलपमेंट की ओर सरकार अधिक से अधिक ध्यान दे ।

जहां तक डाक और तार विभाग का सम्बन्ध है, यह विभाग प्रशंसा का पात्र नही है। इस डाक और तार विभाग द्वारा तार की तो बात क्या कही जाए, पोस्टकार्ड भी महीनों के बाद मिलता है, और तार की तो यह कहानी है कि चिट्ठी पहले पहुंच जाती है और तार बाद में पहुंचता है और उस के बाद कंज्यूमर की शिकायत को कोई सुनने वाला नही है । अगर तार की कोई शिकायत करता है तो विभाग के जो लिखा पढ़ी करने वाले हैं वह कहते हैं कि हम ने जो विचार कर लिया है वह ठीक है और बाकी लोगों का विचार ठीक नही है ।

जहां तक विदेश व्यापार की बात है, उस में जहां सरकार विदेश व्यापार बढ़ाने की बात कहती है वहीं पर जो अपने ट्रेडीशनल व्यापार हैं उन पर सरकार का ध्यान कम हुआ है । मैं एक व्यापार की ओर सरकार का ध्यान दिलाना चाहता हूं और वह है रेशम का व्यापार । अबरक का व्यापार भी ध्यान देने योग्य है । रेशम के व्यापार के लिए दुनिया में बहुत से रास्ते खुले हुए हैं, लेकिन उस व्यापार की ओर सरकार का ध्यान नही है । थोड़ा ध्यान है, लेकिन उस में जो ट्राइवल लोग लगे हुए है उन की ओर सरकार का ध्यान नहीं गया है और उन के लिए सरकार ने कोई इंतजाम नहीं किया है ।

लाख का एक व्यापार है जिस का बिहार में बहुत उत्पादन होता है, लेकिन सरकार द्वारा इस ओर ध्यान न दिए जाने के कारण आप को सुन कर आश्चर्य होगा कि इस बार थाईलैंड से लाख के बीज मंगाने के लिए 50 लाख रुपए के इंपोर्ट लाइसेंस सरकार को देने पड़े हैं । हमारे जो परम्परागत व्यापार हैं वे सचमुच में बहुत लाभदायक सिद्ध हो सकते हैं, लेकिन हमारी सरकार उन के लिए अग्रेसर नही होती । जहां तक विदेश व्यापार की बात है उसकी ऊपरी सतह पर तो हम विचार करते हैं लेकिन उस की सतह में, जो आधार में चीजें हैं उन पर सरकार कोई ध्यान नही देती । इसलिए मैं चाहता हूं कि सरकार का ध्यान इस ओर जाए ।

श्रीमन्, जहां तक वित्त मन्त्रालय की बात है, वह यह कह कर कि आज आर्थिक स्थिति ठीक नहीं है सभी बातों में कठिनाइया उपस्थित करता है । मैं वित्त मन्त्रालय से यह आग्रह करूंगा कि अनेक कमीशन वित्त मन्त्रालय ने बिठाए है पिछड़े राज्यों के लिए और उन राज्यों के लिए सरकार ने विभिन्न आश्वासन भी समय समय पर दिए हैं, अनेक प्रकार के आश्वासन दिए हैं, कभी किसानो के लिए, कभी

वहां के उद्योग धन्धों के लिए और कभी कुछ और कामों के लिए, लेकिन यथार्थ रूप में इतने बड़े विशाल देश के लिए जो स्कीमें लागू की गयी है वह आज तक लागू हो नहीं पायी है। और न उनका पता ही चलता है। उदाहरणस्वरूप हम यह लेते हैं कि छोटे छोटे किसान कैसे मदद लेंगे उस ऋण की सुविधा की जो कि सरकार देती है। वित्त मन्त्री ने कहा कि हम स्वयं ही, सरकार की ओर से ही, उसको ऋण दिलाने की जिम्मेदारी ली जाएगी, उसके पास जमीन नहीं है गिरवी रखने के लिए, मार्गेज करने के लिए तो सरकार उसकी मदद के लिए आएगी। दो तीन बार वित्त मन्त्री महोदय ने कहा कि धीरे धीरे हम कदम आगे बढ़ा रहे है लेकिन सचमुच में यह कदम जहां पहुंचना चाहिए वहां पहुंचता नहीं है। मैं सरकार से जानना चाहता हूं कि सचमुच में उन गरीब किसानों, गरीब छोटे छोटे व्यवसायियों को जो आप मदद करना चाहते हैं उस मदद करने में जो बाधाएं अभी तक लगी हुई हैं उसका क्या कारण है क्या सरकार निकटतम भविष्य में, जल्दी से जल्दी और सरल तरीके से ऋण सुलभ कर के उन गरीब किसानों, गरीब छोटे छोटे व्यवसायियों और जो हमारे इंजीनियर और पढ़े लिखे लोग है जो कि चाहते है कि वे स्वावलम्बी बनें, उनकी मदद कर सकेगी, इसमें सरकार कहां तक सक्षम है और किस प्रकार वह इस काम को कारगर बनाने जा रही है।

SHRI KALYAN ROY (West Bengal) : Our Jawans are waging a battle on the front, our Forces, along with the Mukti Bahini, have all but liberated Dacca but the question is, what comes next. The winning of a war or losing depends on the economic front at home. The Soviets were able to defeat the Nazis but the French and the Western Lowers collapsed because the Soviet saw to it that the factories and the fields gave their total production. Here I find the Government has not taken any steps to mobilise the support of the working classes except perhaps putting one or two of them in jail under the DIR. in Tamilnadu and in the Punjab. Quite a few of the Communists have been arrested in Punjab under the DIR. I am trying to draw the attention of Mr. Ganesh to the miserable failures in relation to mopping up financial resources. The greatest drainage is the drainage of foreign exchange. We wrote to the PM and others. There is not only a very organised racket in foreign exchange but there is a tremendous amount of illegal dealings in Indian rupee at Singapore, London, Hong Kong, New York, Dubai and Beirut. A conservative estimate is we are losing Rs. 300 crores foreign exchange every year in this manner. The Foreign Exchange Regulations Act came into force in 1947 but the implementation is extremely tardy. You remember the famous case of Bird and Company which was fined about one crore for under-invoicing of export. The matter came upto the Supreme Court who cancelled the find but pointed out that steps should be taken against the company under the Foreign Exchange Regulations Act for falsifying documents but unfortunately, till to-day no case has been instituted against the company who illegally accumulated dollars amounting to Rs. 1.50 crores. Also the documents which were seized from the company showed clearly that under-invoicing of import was also being done by Messrs. Ludlow Jute Mills Company incorporated in the U.S. and also by the New Central Jute Mills of Sahu Jain but no searches were made in the premises. You know the particularly at this time when the Bangla Desh jute mills are in ruins, our jute mills are having a very enviable position in the foreign market. There is no serious competition in jute goods.

Sir, one is tempted to ask the Minister what steps the Enforcement Director has taken to ensure that the higher prices realised by the Indian jute mills are fully accounted for. Sir, what these jute mill owners are doing is to cheat the Government of India and that cheating amounts to nearly Rs. 100 crores per month. The only step which the Government of India took in relation to this racket of foreign exchange was in relation to the Hindustan Motor Co. which was discussed in this

[Shri Kalyan Roy.]
House at length and the Prime Minister also intervened. That particular company without any documents purchased the million dollars just one day before devaluation and nothing was done by the Ministry. As a matter of fact the man who did it was made the Custodian-General of the United Commercial Bank, Mr. R. B. Shah, directly under Mr. Ganesh. He was not touched at all. Not only that; in the raid on the Hindustan Motor Company some documents of illegal foreign collaboration were found in relation to the companies of Keshoram Rayons, Birla Jute Mills, Hindustan Aluminium, Century Rayon. These documents are there and the Government have not taken any steps at all in relation to these managements or against the Birlas. So what I am trying to point out to Mr. Ganesh is this that not only foreign exchange is being lost but the Government is allowing these people to rob the country and illegally accumulate money which is disastrous to our national economy, particularly when our foreign trade is being crippled by vested interests, by the western capitalists. Sir, I was referring to Mr. R. B. Shah of the United Commercial Bank. In spite of the discussion in the House for a few months he was not touched.. Later on he was suspended but till today this suspended officer is getting all the perquisites. Will this same attitude be shown to the ordinary employees of the banks? The Chief Custodian of a nationalised bank who is charged with *mala fide* transaction and cheating is given all the facilities. I would like Mr. Ganesh to explain : this attitude of the nationalised bank towards officers who are responsible for such things. Not only this; we have pointed out how the banking industry is being run. In reply to question No. 484 on the 20th November Mr. Chavan disclosed in this House that the monthly maintenance charges paid by the United Commercial Bank for the residence of the Regional Manager at Bombay is Rs. 1000. This is just for the maintenance of the flat of the Manager. The total expenses incurred by this Bank for furnishing the houses of officers at Calcutta is, according to the reply of Mr. Chavan, Rs. 5,07,000. The total expenses for furnishing the officers' quarters in nationalised banks would be nearly one crore of rupees. Is this the way, Mr. Ganesh, how [illegible] nt to bring about socialism in the country? Is this the way to remove disparity, to mobilise resources? Your policy is a policy of appeasement to the vested interests and monopolists. Sir, you would be shocked to hear how the appointments are being made.

12 NOON

Sir, there is the Industrial Reconstruction Corporation, and there are other similar surprised to find, Sir, that to those corporations men have been nominated who have been guilty of misuse of Government fund, misuse of Government loans and at the same time closure of their factories. I may take the names of Mr. Abhijit Sen and Mr. Sanjay Sen. They closed down illegally their biggest factory Sen Raleigh after misappropriating nearly three crores of rupees which they took as a loan, and again they have applied to the Government of India for a further loan of nearly two crores of rupees. I am told that the factory still remains closed—I do not know how far it is true—and that yet the loan is going to be granted And they are the men, Sir, who are taken on these committees. So I find that the corrupt and the crooked, whose only job is cheating the public, exploiting the workers, taking money and misappropriating it, are finding good positions in your various corporations. Therefore, how would you be able to do any concrete work to rehabilitate the industry? How are they going to reopen the closed plants if the people who are to reopen the plants are themselves the people who were responsible for the closure of those plants. This is a very paradoxical situation and serious at that. Not only appeasement is in this front; I will point out to Mr. Ganesh some of the shocking appointments. Sir, recently, under the Governor's regime in West Bengal, they have appointed as Justices of Peace and to similar other positions the most corrupt people of Calcutta. They could not find a single Bengali intellectual, a good honest worker, nothing of the kind. And whom did they appoint in the last three months? I will give you the names, Mr. L. D. Ladha, a notorious businessman Mr. Raj Kumar Bothra, Mr. B. P. Goenka, who is one of the topmost industrialists involved in a foreign exchange racket, Mr. M. J. Dalmia and Mr Kamlapati Prasad of Birla Jute

Mills. All these appointments took place in the last three months in Calcutta. They have been appointed as Justices of Peace and Honorary Magistrates, people against whom cases are going on. Is this the way to run the administration, and is this not the way you are alienating the people, and is responsible for demoralisation in the home front? Today, if something goes wrong, we will have to mobilise all our resources. But, instead of mobilising the resources—I do not mean you—the policies and the steps of the Government are actually resulting in sabotage by not plugging the loopholes in the Foreign Exchange Regulations, by not taking steps against the Birlas and by not taking over the mismanaged industries. The Prime Minister also pointed it out the other day. In a very good speech, in a fighting speech in defence of the Constitution Amendments she said who is responsible for the closure of the sugar mills. Not the workers but the sugar mill owners. The owners are responsible for the closure of the jute mills, the coal mines, the textile factories and so on. Their corruption, their misuse of funds, their wastage and their deliberate economic mismanagement are responsible for all this. But I would like to ask Mr. Ganesh how is it that till the day of their closure every thing was in proper order, their balance-sheets were always found to be in order. In other words, these auditing firms are in collusion with this group of industrialists. The auditing firms are in the hands of the few monopolists and they give a clean certificate even to the worst employers in order to get their favours and money. The only alternative to it is to nationalise the auditing business. Unless your take over the auditing business, you will never be able to find out what is happening in the private sector.

श्री राजनारायण (उत्तर प्रदेश) : कोई घोषणा होने वाली है तो हो जाय। कोई अच्छी घोषणा है तो सुनने के लिए हम सब उत्सुक हैं।

श्री सीताराम केसरी (बिहार) : आल इंडिया रेडियो सुना रहा है, उसे पर सुनिए।

श्री उपसभापति : आप बोलना शुरू कीजिए।

श्री नवल किशोर (उत्तर प्रदेश) : आज ये बहुत वेल-बिहेव्ड हैं।

श्री राजनारायण : आपने कब देखा है कि हम बिहेव नहीं करते।

श्री उपसभापति : आज आपको काफी सम्पर्क मिला है, इसलिए कह रहे हैं।

श्री राजनारायण : हमारे साथ कोई थोड़ा बिहेव करे तो हम बहुत ज्यादा बिहेव करने के लिए तैयार हैं, लेकिन अगर कोई थोड़ी सी बदमाशी करता है तो हमारा तबियत भी चल जाती है।

उपसभापति महोदय, 2 अरब रुपए का यह विनियोग बिधेयक 1971 है, करीब 20 मदो पर यह खर्च है, जिसमें रक्षा सेवाएं तथा और भी कई मदें हैं। मै इस सरकार को लगातार वित्त विभाग के सम्बन्ध में चेतावनी देता आया हूं कि वित्त विभाग जिस ढंग से चल रहा है वह जनता को वित्त विहीन करता चला जा रहा है।

श्री शीलभद्र याजी (बिहार) जनता को नही, पूंजी पतियों को।

श्री राजनारायण : पूंजीपतियों को वित्त-विहीन कर दे तो कुछ बात समझ में आती है, वह होना ही चाहिए, मगर यदि मेहनतकश जनता को कर दें, दौलत पैदा करने वाली जनता को दौलतविहीन कर दें और वह सरकार कर दें जो नित्यप्रति समाजवाद की मनिया जपती है तो यह बहुत ही दुख की बात है। मैं अपने देश के उस क्षेत्र मे आता हूं जो इस देश का सबसे गरीब और पिछड़ा क्षेत्र है, उत्तर प्रदेश का पूर्वी इलाका। वहां का औसत लगाया जाय तो आप भी हजार के पीछे एक

[श्री राजनारायण]

ग्रेजुएट है और अगर बम्बई, महाराष्ट्र, मद्रास और अलकत्ता को देखा जाय तो वहां हजार के पीछे चार है यानी चार गुनी वहां शिक्षा है। तो मैं यह चाहता हूं कि सरकार अपने वित्त का कुछ ऐसे नियोजन करे कि उत्तर प्रदेश का जो पूर्वी पिछड़ाव है वह दूर हो, वह पूर्वी पिछड़ाव शिक्षा के क्षेत्र में भी दूर हो वह पूर्वी पिछड़ाव उद्योग के क्षेत्र में भी दूर हो, वह पूर्वी पिछड़ाव कृषि के क्षेत्र मे भी दूर हो और वह पूर्वी पिड़ाव सड़क यातायात, अस्पताल वगैरा सभी के क्षेत्र में दूर हो। श्रीमन् आप जानते होंगे कि एक अशोक मेहता कमेटी बनी थी और इसके पूर्व एक और कमेटी बनी थी, ये तमाम कमेटिया पूर्वी जिलों के सम्बन्ध में बनी और इन तमाम कमेटियों के सुझाव आए और इन कमेटियों के सुझाव को छापने में लाखों-लाख रुपया बैठकों मे खर्च हो गया, मगर उसका कोई भी फल उत्तर प्रदेश के पूर्वी जिलों को प्राप्त नहीं हुआ। जब ये कमेटियां नही बनी थी श्रीमन्, तो पूज्य महामना मालवीयजी की अनुकम्पा से काशी विश्वविद्यालय प्रतिष्ठित हुआ था। और मैं यह देख रहा हुं कि काशी विश्वविद्यालय भी इस सरकार की विशेष कृपा से बन्द होने वाला है। वहां पर 29 विद्यार्थी निकाल दिए गए हैं जिनमें से 20 अब भी पढ़ नही पा रहे हैं। मैं दावे के साथ कहता हूं कि अगर श्री यशवन्तराव जी चव्हांण उसके पंच बना दिए जायं और काशी विश्वविद्यालय का मामला इन्हीं के हाथ में सौप दिया जाए तो ये जो भी फैसला दे दें मैं वह मानने के लिए तैयार हूं।

श्री पीताम्बर दास (उत्तर प्रदेश) : विद्यार्थी भी मानेंगे या नही।

श्री राजनारायण : विद्यार्थी भी मानेंगे। 25 सितम्बर, को जब वहां के उपकुलपति थाना जा रहे थे .... (*Interruption*) वे सब चीजें लिखापढ़ी में हैं। जब 25 सितम्बर को उपकुलपति जा रहे थे और उन्होंने विद्यार्थियों से जिन मांगों को माना था तो जब वे लौटे हैं तो विद्यार्थियों ने कहा है कि ये मांगें जो आपने मानी थीं वे पूरी नहीं हुई जिन अधिकारियों से आपने कहा था उन्होने पूरा नहीं नहीं किया। अब यह कहना मात्र विद्यार्थियों का अपराध हुआ और एक षडयंत्र रचा गया और उसी षडयंत्र के फलस्वरूप विद्यार्थियों को निष्कासित किया गया। आज इमर्जेंसी है। इमर्जेंसी में एक अच्छा काम हुआ कि आकाली दल के गिरफ्तार लोग छोड़ दिये गये। मैं यह कहना चाहता हूं कि क्या इन विद्यार्थियों के ऊपर से निष्कासन का आदेश वापस नही लिया जा सकता। क्या इन विद्यार्थियों की सेवा को राष्ट्र के हित में लगाया नहीं जा सकता। इन विद्यार्थियों ने बहुत ईमानदारी के साथ लिखित रूप में दो बार वाइस चांस्लर साहबा से मिलने की कोशिश की। यहां के शिक्षा मंत्री जी ने मुझे से कहा कि आप विद्यार्थियों से कहें कि वे वाइसचांस्लर साहब के पास जाये। मैंने विद्यार्थियों से कहा कि वे वाइस चांस्लर साहब से मिलें और वे लिखित रूप में वाइचांस्लर साहब के पास गये, लेकिन वाइसचांस्लर साहब ने मिलने से इन्कार किया और कहा कि मैं मिलने के लिये तैयार नही हूं। आज हमारे राष्ट्र के विद्यार्थी पाकिस्तानी याहया खां हो गये। याहया खां से तो सीज़फायर करने के लिए तैयार हो जायेंगे मगर अपने देश के विद्यार्थी जो याहया खां के दांत खट्टे करने को कटिबद्ध है, दृढ़ प्रतिज्ञ हैं, उन विद्यार्थियों से बदले की भावना से प्रेरित हो कर आज वहां के उपकुलपति महोदय उन विद्यार्थियों को विद्याध्ययन करने से वंचित कर रहे हैं। मैं बिलकुल निश्चित मत का हूं कि आज वहां अनुशासनहीनता का वातावरण बनाया जा रहा है। श्री पीताम्बर दास संभवत: वहां की कोर्ट के मेम्बर हों, श्री टी० एन० सिंह संभवत:

वहां की कोर्ट के मेम्बर हों। इन लोगों को बुलाया जाय। आज सवेरे एक कमेटीज की बैठक हुई थी। जो काशी विश्वविद्यालय के पढ़े हुये इस समय संसद सदस्य है वे सब उसमें एकत्र हुये थे। प्रोफेसर राजा राम शास्त्री जो रूलिंग कांग्रेस के हैं और जो वहां उपकुलपति रह चुके हैं वे भी वहां पर उपस्थित थे।

इन लोगों ने कहा कि हम सब लोग भी जाना चाहते हैं और श्री सिद्धार्थ शंकर राव से कहना चाहते हैं कि विद्यार्थियों को पढ़ने दिया जाय, विद्यार्थियों की मेहनत के साथ खिलवाड़ न किया जाय। मुझे मालूम नहीं कि अभी तक क्या हुआ या क्या नही हुआ, लेकिन में यह अवश्य कह देना चाहता हूं कि विद्यार्थियों की मेहनत के साथ खिलवाड़ नही किया जाना चाहिए। विद्यार्थियों की पढ़ाई से खेल नहीं होना चाहिए। उन को पढ़ने देना चाहिए। यह सब के सब पूर्वी इलाके के विद्यार्थी हैं। यह सबके सब विद्यार्थी बनारस, गाजीपुर, बलिया, जौनपुर, छपरा आदि के है और ये सब गरीब घरों के विद्यार्थी हैं। ऐसे विद्यार्थी है जिन की औसत आमदनी साल भर में तीन, चार या पांच सौ रुपये हैं। अगर इन विद्यार्थियों का जीवन खराब होता है तो यह देश के साथ एक प्रकार से अनिष्ठा की कार्यवाही होती है। इस लिए मैं इस विधेयक पर बोलते हुए बहुत ही सफाई से कहना चाहता हूं कि काशी विश्वविद्यालय में जो यह अनुचित कार्यवाही वहां के उपकुलपति श्रीमाली जी, जो कि यहां भूतपूर्व शिक्षा मंत्री रह चुके हैं, द्वारा हुई है उसकी जांच पड़ताल हो और अच्छी तरह से जाँच पड़ताल हो ताकि वहां की सारी कार्यवाही ठीक ढंग से चले।

श्री उपसभापती : अब आप समाप्त कीजिए।

श्री राजनारायण : घबराइये मत। अब तो खत्म ही हो रहा है। काहे को आप घबरा रहे हैं। श्रीमन् अगर समय पर चेतावनी न हो और किसी भय से आतंकित हो कर संसद् में, सभा में और विधान निमात्री परिषद् में कोई अपनी बात न कहे तो मैं उस को बड़ा पापी मानता हूं। उस को मैं किल्वषी मानता हूं। इसलिये मैं अपनी बात यहां कहना चाहता हूं। इधर दो, तीन दिन से हमारी चिन्ता बहुत बढ़ी हुई है क्योंकि यह राष्ट्र हमारा है। इस राष्ट्र की सुरक्षा हमारा सर्वोपरि धर्म है।

राष्ट्र की स्वतंत्रता और इस की आजादी को बचाना हमारा परम पुनीत कर्तव्य है। धीरे-धीरे हम देख रहे है कि हमारा राष्ट्र युद्ध के कगार पर जा रहा है। श्रीमन् 1966-67 में इसी सदन में हम ने एक सुझाव दिया था। एक बार 1948-49 में माननीय डा० राम मनोहर लोहिया और श्री जय प्रकाश नारायण ने भारत की सरकार को हिमालियन पालिसी की नीति निर्धारित करने का सुझाव दिया था कि हिमालय की एक नीति बनाओ, हिमालय की सुरक्षा करो, हिमालय खतरे में जायेगा तो हिन्दुस्तान खतरे में जायेगा। वह नीति भारत की सरकार ने नही बनायी। मैंने संसद में, इसी सदन में कहा है कि आप हिन्द महासागर की नीति बनाओ हिन्द महासागर खतरे में जा रहा है। वहाँ पर साम्राज्यवादी ताकतें आज भी बसेरा ले रही हैं। अगर हिन्द महासागर में साम्राज्यवादी ताकतें बसेरा ले लेंगी तो हमारे देश की आजादी पर खतरा आयेगा। आज अमरीका का सातवां बेड़ा वहां पर खड़ा हुआ है, फुंफकार रहा है और उस के फुफकारने से रूस के मिसाइल्स भी वहां पर पहुंचे हुए हैं। आज के अखबारों में हम ने देखा कि एक हफ्ते पहले से रूस के मिसाइल्स वहां पड़े देखे गये, हिन्द महासागर में। मैं यह जानना चाहता हूं कि इस देश की जनता से यह सब बातें छिपायी क्यों जा रही हैं। हम को सब बातें मालूम क्यों नही हैं? अगर हिन्द महासागर में रूस और अमरीका के शक्ति संतुलन का अड्डा बनेगा तो हम कहां है? हमारी ताकत, हमारी क्षमता, हमारी कूव्वत,

[श्री राजनारायण] हमारी शक्ति, क्या उस पर यह खतरा नही होगी? इस लिए मैं यह चेतावनी देना चाहता हूं कि (इस समय सदन में लाइट फेल हो गयी)।

श्री शीलभद्र याजी : ऐसी बात वह कह रहे हैं कि जिस से प्रकाश बुझ गया।

श्री राजनारायण : हमारे शीलभद्र याजी जी ने बिलकुल सही बात कही कि इन की हुंकार ऐसी होती है कि दुश्मनों का प्रकाश बुझ जाता है। तो मैं आज चाहता हूं कि याहिया का प्रकाश बुझ जाय। मैं चाहता हूं कि भारत भूमि पर जिस की कुदृष्टि हो उसका प्रकाश बुझ जाय। मैं इसलिए आगे भी आप को चेतावनी देना चाहता हूं कि किसी भी प्रकार से...

श्री उपसभापति : अब दो मिनट में समाप्त कीजिए।

श्री राजनारायण : आप बीच में घंटी मत बजाइयेगा और तीन मिनट दीजिए। मैं उस में खत्म कर दूंगा। मैं सुझाव दे रहा हूं, केवल प्वाइंट देता हूं। आजाद काश्मीर नाम की कोई चीज नही, काश्मीर हमारा है। मैं बहुत सफाई के साथ कहना चाहता हूं कि आजाद काश्मीर के नाम से जो भाग आज याहिया के पंजे के नीचे कराह रहा है उस काश्मीर को ले लो। उस को लेने का प्रयत्न हो। उस को आजाद कराओ। उस मे सा-सी नहीं होनी चाहिए। इस के साथ ही मैं यह कहना चाहता हूं कि हम ने बड़ा भारी पाप किया है। हम ने बड़े अपराध किये हैं। जब यहां पर श्री अब्दुल गफ्फार खां आये थे उन से उस समय जो लोग मिलने गये थे उन्होने उनके हृदय की पीड़ा को पहचाना होगा जबकि उन्होंने कहा कि हमारे साथ तुम लोगो ने क्या किया है।

अगर तुमको मुल्क का विभाजन कबूल ही करना था तो हमें पहले कह दिये होते तो हम अच्छे टर्म्स ले लेते, अंग्रेजों से सौदा कर लेते, मगर हमने उनको कहा कि मुल्क का विभाजन कबूल नही करेंगे, यहां तक कि राष्ट्रपिता ने कहा था कि हमारी लाश पर मुल्क का विभाजन होगा। मगर वह हुआ और अब्दुल गफ्फार खां पख्तूनिस्तान की लड़ाई के लिये आगे बढ़े तो हमने उनको कोई मदद नही दी। इसलिए मैं आज कहना चाहता हूं कि पख्तूनिस्तान को मदद होनी चाहिये, अब्दुल गफ्फार खां की सहायता होनी चाहिए। गफ्फार खां ने तीन-चार साल पहले डा० लोहिया को जिन बातों को कहा था उस समय श्री लाल बहादुर शास्त्री प्रधान मंत्री थे और डा० लोहिया का कोई खत प्रधान मंत्री के पास होगा उसको देखा जाय, तिहाड़ जेल से ले आ कर हमने उनको दे दिया था, उसके मुताबिक काम होना चाहिये और अब्दुल गफ्फार खां को पूरी सहायता मिलनी चाहिए जिससे कि पख्तूनिस्तान अपनी आजादी को हासिल करे। वह भी पाकिस्तान के खूनी पंजे से अलग हो। उसी के साथ-स स्तान के बलूच-गांधी भी बलूचिस्तान का आजादी की लडाई लड रहे हैं, बलूच-गांधी को भी भारतवर्ष शान के साथ मदद करे क्योंकि अगर हम दब कर चलेंगे, कभी कच्छपगति से चलेंगे कभी इधर कभी उधर करते रहेंगे तो हमारी आजादी पर बराबर खतरा रहेगा। चूंकि इस समय सुरक्षा के लिये हमसे अनुदान मांगा गया है तो जब तक ये काम नही होंगे तब तक भारत की सुरक्षा कायम नहीं होगी, यह मेरा कहना है।

श्री उपसभापति : तीन मिनट आपको हो गये।

श्री राजनारायण : उसी के साथ-साथ, श्रीमन्, मैं यह चाहता हूं कि ढाका लेने के बाद हम सीधे-सीधे कराची चले जायें। सम्पूर्ण भारत और पाकिस्तान का एकीकरण हो जाना चाहिये। भारत और पाकिस्तान एक हो।

MR. DEPUTY CHAIRMAN: Please conclude.

श्री राजनारायण : संघ हो या जंग हो। जंग हो गई, अब संघ होना है और संघ कर के फिर भारत और पाकिस्तान का एकीकरण हो। यही उद्देश्य जब तक सफाई के साथ हासिल नही करेंगे तब तक एक न एक खतरे की शक्ल बराबर हमारे सिर पर लटकती रहेगी।

श्री उपसभापति : ठीक है, बैठिये।

श्री राजनारायण : अब बिना ऐसा किये सीज़-फायर वगैरह की नौटंकी नहीं होनी चाहिए।

SHRI K. R. GANESH: Sir, I am thankful to the hon. Members who have participated in this debate. As you would realise, Sir, the entire debate has centred round points which are broad discussions of national and international policy and you will appreciate that it will not be possible for me to go into the whole compass which the debate has covered. There are a few specific points to which I wish to reply.

The hon. Member, Shri Anandan, raised the question of benefits and service conditions of the Defence personnel. Sir, the whole House shares his appreciation of the bravery and heroism of the Defence personnel. The House is aware that the Pay Commission is at the moment going into the service conditions of the Central Government employees, including personnel of the Armed Forces, and I am sure the Pay Commission will take all these facts into consideration in recommending the service conditions and pensionary benefits of the Defence personnel.

Then hon. Member, Mr. Yadav, raised the question of loans to the marginal farmers from the banks. Sir, from time to time the Finance Minister has assured the House that it is the policy of the Government, which has been indicated to the Custodians of the banks, that advances from the banks must increasingly shift in favour of the vulnerable sections of the society, particularly the marginal and small farmers. We have already indicated that some satisfactory orientation has been made. And the problem is so large and so vast that it may not be possible for me to satisfy the honourable Member. But a conscious attempt is being made to orient the credit policy in favour of the vulnerable sections of the society, particularly the marginal farmers and small peasants.

Another point raised was about mobilisation of resources. These Supplementary Demands have come in the context of a very grim situation and when normalcy is restored the full impact of this crisis will be felt by the economy and I think it is going to become the most important and priority question that the whole national economy will have to be put in proper shape so that we are in a position firstly to bear the burden which this war will cause and secondly stand up against the various subterfuges which certain powers are engaged in at the moment to prevent us from pursuing our national objectives and to prevent us from carrying forward the national policy which has been indicated by the Government from time to time in Parliament. Therefore, the question of raising resources will assume urgency and importance. Only yesterday the Consultative Committee of the Finance Ministry had its meeting and the Finance Minister took advantage of the meeting to seek from the Members their views on the question of raising resources to meet the very serious situation that the nation will find itself in after normalcy is restored. Various other steps have been taken. Certain levies have been imposed to see that the Budgetary gap is removed. I share the concern of the House that we will have to make a determined effort to put our national economy on a solid foundation to achieve self-sufficiency and to see that the pressures from certain countries which want to deflect us from our national objectives and the policies of the Government are defeated.

Shri Kalyan Roy made a mention of many specific instances of leakage of foreign exchange and various other questions. It is not possible for me to answer to all the various specific points that have been raised. The only thing that I submit is that this question of leakage of foreign exchange has been engaging the attention of the Government. A committee was formed to find out the extent of leak-

[Shri K. R. Ganesh.]

age and the manner of leakage in overinvoicing or underinvoicing. The report of the committee has been placed on the Table of the House and the recommendations of the committee are being studied by a cell which has been organised and expeditious decisions are being arrived at to see that if there are any loopholes in our foreign exchange regulations, those loopholes are plugged. I can assure the honourable Member that in cases of leakage of foreign exchange and defrauding of foreign exchange, wherever specific cases are there, wherever prosecutions are to be launched, the Government will not hesitate in launching prosecutions, whether it is Bird & Company or some other company . . .

SHRI KALYAN ROY : I gave you the instance of the Bird & Company.

SHRI K. R. GANESH : I will go into this case because as far as I know after the Supreme Court judgment efforts have been started in this direction. The only thing that I can assure you is that we will not hesitate to prosecute anybody who is defrauding the national exchequer and the foreign exchange. These were some of the specific points raised . . .

SHRI KALYAN ROY : I gave you specific instances. What about R. B. Shah?

SHRI K. R. GANESH : Those things the Finance Minister has already answered from time to time. We have answered these questions. You will appreciate that it will not be possible for me in the course of the debate to go into every specific instance . . .

SHRI KALYAN ROY : What about R. B. Shah? He is getting free cars, free house, free maid-servant. . . .

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT / संसदीय कार्य विभाग तथा नौवहन और परिवहन मंत्रालय में राज्य मंत्री (SHRI OM MERTA) : Maid-servants also ?

SHRI BHUPESH GUPTA (West Bengal) : Who is that fellow?

SHRI K. R. GANESH : The debate has demonstrated the determination of the nation to carry forward the objectives that it has laid before itself and not to be browbeaten . . .

SHRI BHUPESH GUPTA : A specific allegation has been made. Looking into is all right. But how long will you take? This is your stock answer. This is not a stock question anyhow. Even after suspension he has been getting all these benefits. How can you justify that? You should explain that.

SHRI KALYAN ROY : On the 7th October I wrote to Shri Chavan. His reply is that it is being looked into.

SHRI K. R. GANESH : You will appreciate that it is not possible for me to answer that in the course of this debate.

MR. DEPUTY CHAIRMAN : He said he will look into it.

SHRI BHUPESH GUPTA : This letter was of the 7th October. The fact is that even after the arrest, Shri R. B. Shah has been enjoying all the perquisites. If you do not have the information, go to the telephone booth and get the information. It is your bank now; no longer Birla's.

SHRI K. R. GANESH : I have got some information. I will place it before the House. Shri R. B. Shah handed over charge as Custodian of the United Commercial Bank on 1-9-1971. The Custodian of the bank from 1-9-1971 is Shri V. R. Desai. The bank has reported that Shri Shah was enjoying these facilities such as free house, etc. These facilities stand withdrawn from 1-9-1971.

SHRI KALYAN ROY : Has the CBI Inquiry started?

SHRI K. R. GANESH : I will find out. There is no question of defending Shri R. B. Shah.

SHRI KALYAN ROY : It is the officers who are defending; not you.

SHRI K. R. GANESH : We will look into it. There is no question of defending Shri R. B. Shah or anybody who has got to be prosecuted for the things that they have done.

I was saying that this debate has demonstrated also the determination of the nation to stand on its own objectives and not to be browbeaten by the various subterfuges of various countries which are trying to conspire . . .

SHRI BHUPESH GUPTA: Not trying to conspire; but they are conspiring.

SHRI K. R. GANESH: If it is a debate like that, then I can say that they are conspiring.

SHRI BHUPESH GUPTA: I am only helping you.

SHRI K. R. GANESH: You will appreciate that in these conditions, it is necessary that we should pursue our policies and show our determination in carrying forward the national objective. With these few remarks, I commend the Bill for the acceptance of the House.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: Sir, I beg to move:

"That the Bill be returned."

The question was proposed.

SHRI BHUPESH GUPTA: Sir, I want to say only a few words. You have plenty of time.

MR. DEPUTY CHAIRMAN: No, we have to finish the Punjab Appropriation Bill.

SHRI BHUPESH GUPTA: Sir, I do not wish to say very much. The Government has said that it will take some measures and I am very glad about that. They have realised that something is necessary and I hope that will be done.

Sir, it will not be long before some great developments take place before the sun sets and probably Dacca will be liberated and shall be in the hands of the liberation forces. Now, Sir, after that part is settled, then, Sir, the other question remains. I do not think that West Pakistan will hold out for long. Now, Sir, we are all waiting for the unconditional surrender of the West Pakistani forces in Bangla Desh and I hope that the surrender may come even before we adjourn the sitting today and I hope it will be so. But, as far as the other things are concerned, I do not know how these things are going to be settled. Now, Sir, I hope that the Government will draw the correct conclusions. Now, Sir, the aftermath is very important and I would only suggest to the Government that the Government should hold proper consultations with a view to formulating a comprehensive economic approach and frame urgent policies to meet the situation that will follow. Sir, now I would like to say one thing. In any case, the burden should not be put on the people and I think that it is wrong entirely that the burden should be put on the people, on the common men. Sir, I think we can meet the situation by finding resources from where the resources lie.

Sir, he was using the expression 'subterfuges'. Mr. Ganesh is getting used to this kind of saying ambiguous things. It is not subterfuge. The Americans are using pressure, blackmail, intimidation and threats and I think the Government should take this into account and formulate policies. After this act by the United States of America, I think that the Government should consider our policies with regard to America, including the economic policies, which are to be reconsidered and redrawn. For example, action should be taken with regard to aid. Action should be taken now on this. Without that you cannot hope to meet the situation now. I do not know what has happened to the so-called non-project aid and other things. Aid or no aid, we shall continue in our efforts to build up a self-reliant economy and measures for bringing about this should be taken. So Sir, no licences should be given—and the Finance Ministry should come into the picture—to any Indian businessmen to have collaboration with their counterparts in the USA. Sir, these are some of the suggestions and I wish, Sir, that action had been taken.

[Shri Bhupesh Gupta]

The Government is only thinking. I think our action and policy should be decided and concrete proposals worked out. Sir, we are all united today. Now, Sir, the Seventh Fleet is there and if we all stand united as we are now, whether there is the Seventh Fleet or any other Fleet, and if Dacca is liberated with the combined efforts of the liberation forces and our army certainly we can stand the bullying tactics of any country including that of the USA. We have shown to the world our moral and political stand now and today we can stand against these people and besides, Sir, we have got on our side the Indo-Soviet Treaty, with the Soviet Union, with whom our cooperation should be developed more in the economic field all along the line. We can do all these things and confidently face the situation that is before us.

MR. DEPUTY CHAIRMAN: Yes, Mr. Yajee.

SHRI PITAMBER DAS (Uttar Pradesh): Sir, before Mr. Yajee speaks, I would like to make one suggestion. The PTI news flash is there that Gen. Niazi has unconditionally surrendered. I would request you to kindly direct the Government to make a statement on this, because the House would naturally be interested to know what the state of affairs is.

MR. DEPUTY CHAIRMAN: Yes, Mr. Om Mehta, please consider this suggestion.

SHRI PITAMBER DAS: Please tell us what the situation is.

SHRI OM MEHTA: Sir, We are sitting up to 4 o'clock today and if there is something, then, we will take the House into confidence.

SHRI BHUPESH GUPTA: It looks very good.....

(*Interruptions*)

SHRI OM MEHTA: We will try.

श्री शीलभद्र याजी : डिप्टी चेयरमैन महोदय, इस विधेयक की ताईद सब तरफ से हुई है खासकर इस मौके पर जब कि पाकिस्तान के साथ हमारी लड़ाई चल रही है बंगला देश को आजाद कराने के लिये । मुझे बहुत खुशी है कि आज जो अमरीका का सेविथ फ्लीट आ रहा था वह चला नहीं गया है बल्कि उसके पीछे एक और रशियन फ्लीट भी आ रहा है। उससे ऐसी घबराहट हो गई है कि मैं समझता हूं कि जैसा कि हमारे बुजुर्ग नेता पीताम्बर दास जी ने कहा कि पी० टी० आई० की खबर आ गई है, एक ऐसी खुशखबरी की खबर आयेगी और उसके लिए हम बैठेंगे। लेकिन जो कतिपय सदस्यों ने इस सवाल को उठाया है कि जो हमारे सेना के लोग हैं उनकी सर्विस कंडीशस, पेंशन आदि पर बहुत गहराई से सोच-विचार कर उनको हर प्रकार की सहूलियतें दी जानी चाहिएं, उसका मैं भी समर्थन करता हूं और यह चाहता हूं कि उनकी सर्विस कंडीशस ठीक की जाये जिस से उनको ज्यादा से ज्यादा सैलरी मिले और पेंशन मिलने में जो गड़बड़ी होती है वह दूर हो। आज सेना के लोगों ने बता दिया है कि वे दुनिया में किसी की धमकियों के सामने झुकने वाले नहीं हैं। इसीलिये कतिपय सदस्यों ने आज यह मांग की है कि फाइनेंस मिनिस्ट्री और डिफेंस मिनिस्ट्री दोनों को यह देखना चाहिये कि जो हमारे सेना के लोग हैं उनको ज्यादा से ज्यादा सहूलियत मिलें, ज्यादा से ज्यादा पे मिले और उनकी पेंशन में जो गड़बड़ी होती है वह दूर की जाये। इसके अतिरिक्त उनके लिये आवास आदि की भी व्यवस्था की जाये। इन शब्दों के साथ मैं फिर इस बिल की ताईद करता हूं।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE PUNJAB APPROPRIATION (No. 2) BILL, 1971

MR. DEPUTY CHAIRMAN: Mr. Ganesh.